passenger trains were cancelled. Now, they are being restored.

Press Communique Issued by Railway Board Regarding Wagon Building Industry

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): *Sir,* I beg to lay on the Table a copy of the press communique issued by the Railway Board regarding the wagon building industry.

Motion for Election to the Marine Products Export Development Authority

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V. P. SINGH): Sir, I move:

"That in pursuance of section 4(3)(c) of the Marine Products Export Development Authority Act, 1972, this House do proceed to elect in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Marine Products Export Development Authority to be reconstituted under the said Act with effect from the 16th August, 1972."

The question was put and the motion was adopted.

Personal Explanation by Shri Rajnarain

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, मैं आपकी आज्ञा से बहुत ही दुख के साथ एक व्यक्तिगत स्पष्टीकरण कर रहा हूं। स्पष्टीकरण स्पष्ट हो, इसके लिए जरूरी है कि हमारे सम्बन्ध में जो बातें कहीं गई हैं, मैं उसको पढ़ दूं ।

हमारे खिलाफ एक पत्र प्रधान मंत्री जी ने श्री ढिल्लों को लिखा है । इस पत्र को श्री सुब्रह्मण्यम ने लोक सभा में पढ़ा है जो इस प्रकार से है :—

"Dear Dr. Dhillon,

I find from the proceedings of the Lok Sabha that on the Second May while speaking on the Finance Bill, Shri Janeshwar Misra alleged that Shri S. S. Kothari, President, Hindalco, Renukot, had paid Rs. 5 lakhs to my Private Secretary to crush trade union activity in that company. He has read out a letter allegedly written on behalf of this company to Shri Kothari. This is an entirely false allegation. Nobody on behalf of Hindalco ever gave any amount to my private Secretary or any other officer in my Secretariat. Some time ago, a photostat copy of the letter which presumably Shri Mishra read in the House was brought to our notice by Shri Rajnarain, M. P. I ordered an investigation into the matter which showed that the said photostat copy was a forgery and that no officer of Hindalco had ever written such a letter. . ."

श्री रणबीर सिंह (हरियाणा) : आप फोर्जरी भी करते हैं ।

श्री रबी राय (उड़ीसा) : वह फोर्जरी करते हैं या प्रधान मंत्री करती है, वह सब आ जायेगा

SHRI RAJNARAIN:

"The results of the investigation were communicated to Shri Rajnarain by my Secretary".

This is absolutely a lie.

श्रीमन्, मैं इस सदन में कहना चाहता हूं कि हमारी आदत झूठ बोलने की नहीं है ।

SHRI HARSH DEO MALAVIYA (Uttar Pradesh): On a point of order. According to press reports and according to other sources, Shri Rajnarain was requested to produce the original copy of that document. He has failed to produce it.

SHRI RABI RAY: He has never written any letter to Shri Rajnarain. He has indulged in untruth.

SHRI HARSH DEO MALAVIYA: Excuse me. This side of the House will not allow any such aspersions to be cast on the Prime Minister. This is the habit of the hon. Shri Rajnarain. Every time that he brings in the Prime Minister. This side of the House will not allow it. He was asked to produce the original letter. Let him produce the original letter.

SHRI RABI RAY: He is going to produce it here and now.

SHRI RANBIR SINGH: On a point of order. The word "lie" is unparliamentary and should be expunged from the proceedings.

SHRI RABI RAY: It is untrue.

SHRI RANJARAIN: It is untrue, false, baseless. It says:—

"The result of the investigation was communicated to Shri Rajnarain by my Secretariat."

श्री राजनारायण : प्रधान मंत्री के सैक्रेटेरियेट ने मुझे तो कुछ कम्युनिकेट किया नहीं।

श्री ब्रह्मानन्द पंडा : (उड़ीसा) : झूठ बोलते हैं।

श्री राजनारायण : इब्तिदाए इश्क है रोता है क्या, आगे-आगे देख ले होता है क्या।

"When he insisted that the letter was genuine and wanted a further probe into the matter it was suggested to him that for any further investigation the original letter should be necessary. It might be produced."

इसी सदन में हमने फोटोस्टेट कापी रखी, किसी ने उसको कन्ट्रेडिक्ट नही किया, किसी ने डिनाइ नहीं किया। कल जब जनेश्वर मिश्र ने लोकसभा में फोटोस्टेट कापी रखी तो वहां ओरिजिनल लैटर की चर्चा हुई।

श्री रणबीर सिंह : यह चिट्ठी . . .

श्री रबी राय : नियम के अनुसार यहां खंडन होना चाहिए था।

SHRI RAJNARAIN: "My Secretariat did not get any reply from Shri Rajnarain. I am writing this letter to be put on record."

(Interruption)

Now this is the whole file. This is the original letter. I have got so many photostat copies. I place it in your hands.

AN HON'BLE MEMBER: That is not correct.

SHRI RAJNARAIN: Why not? It should be put on the Table of the House. Now, Sir, you explain the position. You have seen it. This is the original letter. Now let the Prime Minister come . . . **(Interruptions)** I quote:—

"Hind Aluminium Corporation Ltd. Strictly Confidential 7-11-67.

Shri S. S. Kothari, President, Hindalco, Renukot. . . .".

SHRI S. P. GOSWAMI (Assam): On a point of order . . .

SHRI RAJNARAIN: "We met the Prime Minister and her Private Secretary."

SHRI S. P. GOSWAMI: . . . Mr. Vice-Chairman, my point of order is this. There is a dispute whether this letter is original. We have challenged that the letter which he has shown you is a fake letter, a forged letter. Therefore, when a dispute arises he should not be allowed to read all this thing . . .

SHRI RAJNARAIN: It has been read out in this House. It has been read out in the Lok Sabha. The Prime Minister said that I have asked for the original letter . . .

SHRI S. P. GOSWAMI: I have not finished my point of order . . . **(Interruption by Shri Mahavir Tyagi)** Why Shri Tyagi, such a senior Member, is interrupting, I do not know . . .

THE VICE-CHAIRMAN (SHRI V.B. RAJU): This is not a debate.

SHRI MAHAVIR TYAGI: (Uttar Pradesh): The only question is whether this is a genuine lettter or a forged one. The letter is a public document.

THE VICE-CHAIRMAN: (SHRI V. B. RAJU): Let us not go into detail . . . **(Interruptions)**.

This is a question of your personal explanation on a matter that was actually raised in that House. Now, you have mentioned that you have got the original letter with you. Then kindly pass it on to the Home Minister and see what he has to say . . . **(Interruptions)**.

SHRI JAGDISH PRASAD MATHUR (Rajasthan): आपको यह लैटर दिखाया तो क्या आप इसको पास कर देंगे ?

(Interruptions)

He can lay it on the Table.

SHRI RABI RAY: It should be shown to the Chair. **(Interruptions).**

SHRI RAJNARAIN: I have got faith in you. **(Interruptions).** I can place it on the Table. **(Interruptions).**

SHRI MAHAVIR TYAGI: According to her letter, the Prime Minister is anxious to have the original letter so that she can examine it. The original letter, he says, is with him.

(Interruptions)

श्री जगदीश प्रसाद माथुर : मेरा प्वांइट आफ आर्डर यह है कि अभी आप ने यह कहा कि उन्होंने ओरिजनल लेटर को सदन में पढ़ा है और इस की जांच कराने के लिए आप इसको होम मिनिस्टर को भिजवा दें। जब आप ने यह कहा कि ओरिजिनल लेटर की जांच करवा ली जाय तो सदन इस बात के लिए उत्सुक है कि इस की जांच हो और जब आप ने कहा कि इस को होम मिनिस्टर के पास आन कर दिया जाय तो आप सदन में उसको ले लें और फिर आप इसकी जाच करवा लें तो ऐसा करने से मै समझता हूं कि इस की जाच होगी वरना अगर यह लेटर राजनारायण जी होम मिनिस्टर को दे दें तो यह लेटर फाड़ दिया जायगा। इसलिये इस को आप उनसे ले कर होम मिनिस्टर को दें दें।

THE VICE-CHAIRMAN (SHRI V.B. RAJU): What is your point of order, Mr. Choudhury?

श्री जगदीश प्रसाद माथुर : आप पहले इस का फैसला करिये : आप इस बारे में क्या कह रहे है ?

THE VICE-CHAIRMAN: (SHRI V. B. RAJU): I have heard you. Let me hear Mr. Choudhury.

SHRI RAJNARAIN: Let it go to the Privileges Committee.

SHRI N. R. CHOUDHURI (Assam): My point of order is, Mr. Rajnarain stood here on a point of personal clarification. Now the letter in question. . . .

SHRI RAJNARAIN: No, this letter is not questioned. The Prime Minister has written "he has not produced the original letter". I am producing the original letter. The Prime Minister has not questioned the propriety of the original letter. She only wants the original letter. **(Interruptions).** She always speaks with two tongues. **(Interruptions).**

SHRI N. R. CHOUDHURY: He was asked to produce the original and he did not. That is the point. **(Interruptions).** He showed the letter to you and you are not convinced whether it is the original or not. **(Interruptions)** You are not convinced whether it is the original letter or not. You also did not permit him to lay it on the Table of the House. How do you allow him to read it in House? Before you allow him to read it in the House, you must satisfy yourself about the genuineness of the letter. Without that, you cannot allow him to read it in the House. If he insists on reading it, then he must take the responsibility. Later on, if it is proved that it is not genuine, he must face the consequences. I want a specific ruling on my point of order.

DR. K. MATHEW KURIAN (Kerala): My submission is this. You have in your wisdom allowed Shri Rajnarain to read out part of the letter....

(Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I did not ask him to read. You were here.

DR. K. MATHEW KURIAN: The original letter has been shown to you...

(Interruptions)

SHRI S. P. GOSWAMI: Fake, Forgery . . .

(Interruptions)

DR. K. MATHEW KURIAN: You had the benefit of seeing the original letter. All Members of this House have a right to see the letter. We should have the whole letter read out in the House.

SHRI D. D. PURI (Haryana): The issue before the House is very clear. The statement made by the Prime Minister is not that the process of photostat copy has been tampered. The statement is clear that the letter of which it was supposed to be a photostat copy was forged. These two things are absolutely distinct. It is not that the process of photostat has been tampered with or doctored. That is not the statement. The statement is that the letter of which this is alleged to be a photostat copy is itself forged. That being so, the matter is entuely between the hon. Member and the Prime Minister. Therefore, the production of a document whose photostat copy has been found to be forged does not help any one at all. Therefore, this personal explanation is merely to gain publicity about a document which has been proved to be forged . . .

(Interruptions)

DR. K. MATHEW KURIAN: Who has proved it? The Congress Party?

SHRI D. D. PURI: Instead of bringing the so-called document into the record of the House, the only course for Shri Rajnarain is to go and make the statement outside **the House.**

SHRI RAJNARAIN: I am making this statement daily. I can produce thousands of workers.

SHRI T. N. SINGH (Uttar Pradesh): The following statement was made by Shri C. Subramaniam in the Lok Sabha in the course of his speech yesterday:

> ":.:. photography has so much developed that you can inter-pose anything with anything else. That is why, when a photostat copy is produced before the Court, they insist on the original".

That is the contention of the Government spokesman in the Lok Sabha itself. Shri Rajnarain is perfertcly entiteld to read the original when his **bona fides** is questioned in this language, that too by a Minister...

SHRI S. P. GOSWAMI: Why not he produce it. . . .

(Interruptions)

SHRI T. N. SINGH: This is highly improper . . .

(Interruptions)

यह कौन सा तरीका है ? मैंकोई रीजनेबुल बात कह रहा हूं, उसको हाउस को सुनाना चाहिए मैंने कहा कि वहां हाउस मे सुब्रह्माण्यम साहब । यह फोटोस्टेट कापी दी जा सकती है, ओरिजनल प्रोड्यूस किया जाए तो कुछ हो । उन्होंने यह भी कहा, प्राइम मिनिस्टर के लटर में, कि उनकी राजनारायण से कोई संपर्क हुआ था लेकिन उसका कोई जबाव नहीं दिया । इनका कहना है कि इन्होंने कोई संपर्क नहीं किया । अब इनकी भी एक इज्जत, सत्यता इंवाल्व है । इस वास्ते यह जरुरी है कि ये अपनी सफाई दें । ये सफाई दे रहे हैं । सफाई देने के बाद यह जरुरी है इनक सम्मान के लिए और जो वहां मिनिस्टर ने कहा उनके सम्मान के लिए, अगर ये कहते हैं कि सभा पटल पर रखा जाए तो फोटो-स्टेट कापी चूंकि क्वैश्चन की गई है, ओरिजनल मांगा गया है, इस वास्ते थे यहां के सदस्य हैं, इनके द्वारा यहां के सभा पटल पर रखी जा सकती है ।

तो यहां के सभा पटल पर रखी जा सकती है। (**Interruptions**) मुझे कुछ अनुभव है । मैं दावे के साथ कह सकता हूं कि अगर एसी हालत में अपनी सफाई में सभा पटल पर सदस्य रखना चाहे तो वह रख सकता है । यह नियम है ।

उप सभाध्यक्ष (श्री वी० बी० राजू) : मि० मिनिस्टर ।

श्री राजनारायण : हम को भी मौका देंगे या दूसरों को ही बोलने देंगे ।

उप सभाध्यक्ष (श्री वी० बी० राजू) : आपने एक्सप्लेनशन दे दी है ।

श्री राजनारायण : अभी नहीं दी है ।

श्री रबी राय : श्री राजनारायण का लैटर टेबल पर रखा जाना चाहिए ।

गृह मंत्रालय, कार्मिक और प्रशासनिक सुधार विभाग तथा संसदीय कार्य विभाग में राज्य मंत्री (श्री ओउम् मेहता) :

श्री राजनारायण स्पष्टीकरण करने के बहाने यहां पर और बातें ले आए। जो लैटर इन्होंने लिखा उसका जो उत्तर भेजा गया है उसकी कापी मेरे पास है वह मैं पढ़ कर सुनाना चाहता हूं। मैं यह भी कहना चाहता हूं कि इसमें बिल्कुल सच्चाई है। इसमें झूठ कुछ नहीं लिखा है। ये कहते हैं कि इनको कोई खत नहीं मिला इसलिए मैं पढ़ कर सुनाना चाहता हूं जिसमें इनसे कहा गया था कि असली चिट्ठी को प्रोड्यूस किया जाए। जो इनको चिट्ठी लिखी गई थी उसका नम्बर था : पी० एम० एस० 18723। यह बिशन नारायण टण्डन प्रधान मंत्री के संयुक्त सचिव ने लिखी है 11 नवम्बर 1974 को।

SHRI RAJNARAIN: Who are you to say that? Who did write that letter?

SHRI RABI RAY: Was it received by Mr. Rajnarain? Can you prove that it was received by Shri Rajnarain?

श्री राजनारायण : किस तारीख को लिखी गई है ?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): What is the date of the letter?

श्री ओउम् मेहता : 11 नवम्बर, 1974 को। मैं पूरी चिट्ठी पढ कर सुनाना चाहता हूं :

"पत्र संख्या पी० एम० एस० 18723

बिशन नारायण टण्डन
प्रधान मंत्री के संयुक्त सचिव

11 नवम्बर, 1974

प्रिय श्री राजनारायण,

अपने 26 अक्तूबर के पत्र के उत्तर में लिखा हुआ आपका पत्र मुझे मिला। आप चाहते हैं कि श्री कोठारी को लिखे गए 7 नवम्बर 1967 के पत्र के सम्बन्ध मे कुछ और जांच की जाए। जैसा मैंने आपको पिछले पत्र में लिखा कि आपके द्वारा भेजे गए फोटो की पूरी जांच की जा चुकी है। जिसमें यह पत्र प्रमाणिक नहीं मालूम पड़ता। यदि आप चाहते हैं कि कुछ और जांच हो तो मूल पत्र आवश्यक होगा। यदि आप वह भेज सकें तो आगे की कार्यवाही पर विचार किया जा सकता है।

भवदीय,
(बिशन नारायण टण्डन)

श्री राजनारायण,
संसद सदस्य,
8, बिशम्बर मार्ग,
नई दिल्ली।"

This incident has taken place in this House earlier also, Sir, when a letter was produced and it also went to the Privileges Committee and it was proved that it was a forged letter. I will again request you, Sir, to see that such things are not repeated here. When once it has been said that it is a forged letter, it should not be allowed to be discussed in the House.

श्री राजनारायण : आप सुन लीजिए। मैं आपसे पुन: निवेदन करता हूं और कमलापति जी को भी पूरी जानकारी होगी कि मार्च और अप्रैल को हिन्डलको के स्टाफ ने पूरी हड़ताल की

(Interruptions)

उपसभाध्यक्ष (श्री वी० बी० राजू) : एक बात यह है कि मैंरिट्स आफ दि केस की इजाजत नहीं दी है सिर्फ पर्सनल एक्सप्लेनेशन देने के लिए इजाजत दी है।

(Interruptions)

श्री राजनारायण : आप मुझे बोलने का पूरा मौका दें। मैं कहना चाहता हूं कि जैसा इन्होंने कहा कि प्राइम मिनिस्टर के सेक्रेटरी ने मेरे पास चिट्ठी भेजी है मेरा अनुरोध है कि वह सेक्रेटरी की चिट्ठी हम को कभी नही मिली। यह असत्य है। चेयरमैन साहब यह आप देखिए। मैं यह चाहता हूं कि हमारे यहां चिट्ठी किस को दी गई है ? उस चिट्ठी को किस ने रिसीव किया ? अगर किसी ने रिसीव किया तो उसकी कापी दिखाई जाए। यह बिल्कुल असत्य है, बनावटी है क्योंकि प्रधान मंत्री चारों तरफ से फंसी हुई है।

(Interruptions)

'We have paid to....'

(Interruptions)

SEVERAL HON. MEMBERS: No, no...

(Interruptions)

श्री रबी राय : उप-सभाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। हमारी पार्टी के सदस्य श्री राजनारायण आपकी इजाजत से बोल रहे थ और उस चिट्ठी को पढ़ रहे थे, लेकिन बीच में इस प्रकार से गड़बड़ी की जा रही है। मैं चाहता हूं कि आप उनको फिर से उस चिट्ठी को पढ़ने के अनुमति दे कांग्रेस सदस्य इस बात को इसलिए रोक रहे हैं ताकि देशवासियों को सारी सच्चाई के बारे में पता न चल सके . . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is this . . .

(Interruptions)

DR. K. MATHEW KURIAN: Sir, before you give your ruling, I have a submission . . . **(Interruptions)**. Just as we heard the hon. Minister patiently, let us hear him also . . .

(Interruptions)

SHRI BRAHMANANDA PANDA: Shri Rajnarain had written some letter to the Prime Minister with some photostat copy, and that was to be examined. Sir, the Prime Minister said, after investigation, that this letter was forged. He is not denying. If the original letter could be sent to her, some further investigation can be done. So, the question is that if Mr. Rajnarain feels that this letter is genuine, what is holding him from sending that letter to the Prime Minister? It is only for propaganda value that this is being...

(Interruptions)

श्री राजनारायण : हम प्रोपेगन्डा कर रहे हैं या प्राइम मिनिस्टर ने इस बारे में प्रोपेगन्डा किया है (**Interruptions**) श्रीमन्, आपसे मेरी प्रार्थना है कि आप सदन को कंट्रोल कीजिये।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order, order, please . . .

(Interruptions)

DR. K. MATHEW KURIAN: Please control the other side also.

THE VICE-CHAIRMAN: (SHRI V. B. RAJU): The question now is that Mr. Rajnarain took permission from the Chairman to give some personal explanation. This item is not on the Agenda before the House. There can be no discussion on the merits of the case and there can be no debate. Mr. Rajnarain has actually given his personal explanation and he claims that he has the original letter. There the matter ends . . .

SEVERAL HON. MEMBERS: No, no...

(Interruptions)

DR. K. MATHEW KURIAN: When the Minister read out, we heard him. Give him the same opportunity. Please hear him also.

THE VICE-CHAIRMAN: (SHRI V. B. RAJU): Now the question is that the correspondence that went on between the Prime Minister and Mr. Rajnarain is not being debated here . . .

(Interruptions)

SHRI RAJNARAIN: Why did you allow the Minister to read out the letter . . .

(Interruptions)

SHRI RABI RAY: his is unfair...

(Interruptions)

SHRI RAJNARAIN: You give me two minutes' time . . .

(Interruptions)

"We met the Prime Minister and her Private Secretary. We have paid a sum of Rs. 5 lakhs to the PS. He has promised us that he will use all influence to see that no trade union activity is allowed in Hindalco.

Yours faithfully,
for Hindustan Aluminium Corp. Ltd.
T. P. Bhagat
B. N. Saksena.'

श्री राजनारायण : (**Interruptions**)

वह भगत के भतीजे. . . (**Interruptions**)

उप-सभाध्यक्ष (श्री वी० बी० राज) : राजनारायण जी आप बैठ जाइये।

श्री राजनारायण : श्रीमन्, आप इस तरह की व्यवस्था करें कि प्रधान मंत्री दो ढंग से बात न करें।(**Interruptions**) प्रधान मंत्री तो इस देश को बरबाद कर रही हैं.

(Interruptions)

THE VICE-CHAIRMAN: The House stands adjourned till 2.30 p.m.

The House then adjourned for lunch at twenty-six minutes past one of the clock.

The House reassembled after lunch at Thrity-Three Minutes past two of the clock,

The Vice-Chairman (Shri V. B. Raju) in the Chair

THE APPROPRIATION (NO. 2) BILL, 1975—contd.

श्री रणबीर सिंह (हरियाणा) : उपसभाध्यक्ष जी, मैं इस विधेयक का समर्थन करने के लिए खड़ा हुआ हूं।

श्री भूपेश गुप्त (पश्चिम बंगाल) : समर्थन करने के लिए आप बैठा भी तो हुआ था।

श्री रणबीर सिंह : अभी माननीय भूपेश गुप्त जी ने कहा कि समर्थन बैठे-बैठे भी हो सकता है। बात तो उनकी सही है, लेकिन कभी समर्थन करने के लिए अपनी भावना भी प्रगट करनी पड़ती है।

मैं वित्त मंत्रालय और वित्त मंत्री महोदय को मुबारकबाद देता हूं कि महंगाई का भूत जो हमारे व्हाइट-कालर्ड क्लास ने देश पर चढ़ाया था वह कुछ कम हुआ लेकिन कम करने की देश को क्या कीमत अदा करनी पड़ी है यह सोचने की बात है। मैं अपने प्रदेश के बारे में जानता हूं। हमारे प्रदेश के अन्दर, पानीपत के अन्दर बिजली घर बनने जा रहा था। भाप का बिजली घर बनाने के लिए हमारे स्टेट इलैक्ट्रिसिटी बोर्ड ने पंजाब नेशनल बैंक से कर्जा लेने की बात तय की और पंजाब नेशनल बैंक ने उस को 12 करोड़ रुपया कर्ज देना कबूल किया और उस से हमारे देश प्रदेश में इंडस्ट्री कितनी ज्यादा बढ़ती और वह देश के हित में कितनी थी या उस से महंगाई दूर करने में हम कितनी मदद दे सकते थे इस बात का आप आसानी से अंदाजा लगा सकते हैं। हमारे प्रदेश में सब से बड़ा कारखाना साइकिल बनाने का है और उस से बड़ा कारखाना सेनीटरी वेयर्स का है और इसी तरह से मोटरों के टायर और दूसरे टायर बनाने का भी सब से बड़ा कारखाना हरियाणा में है और इसी तरह के और भी कई बड़े और छोटे कारखाने वहां हैं। कारखानों की इस पैदावार को हम कायम नहीं रख सके इसलिये कि बिजली हमारे पास नहीं थी और इस लिये 60 प्रतिशत बिजली उन की काटी गयी और उससे उन की पैदावार घटी। यही नहीं, खेत की पैदावार में भी कमी हुई। लेकिन वह पैसा न दिया जाय यह सलाह रिजर्व बैंक के विशषज्ञों न पंजाब नैशनल बैंक को दी। तो वह सलाह कितनी सही थी यह सोचने वाली बात है। इसी तरह से उपसभापति जी आप जानते हैं और आप को भी तजुर्बा है कि हमारे देश के अंदर जितने इलैक्ट्रिसिटी बोर्ड हैं वह सारे बोर्डस अपने कर्ज का ब्याज भी अदा नही कर सकते। जितना रुपया उन पर लगा हुआ है उस का वह ब्याज भी अदा नहीं कर सकते हैं मैं मानता हूं कि यह तरीका हिसाब किताब रखने का सही नहीं है। उसके साथ साथ उस का एक और कारण भी है जितनी ज्यादा बिजली बोर्ड खर्च करता है उस की दर उतनी ही कम है। गरीब आदमी बिजली कम खर्च करता है छोटे कारखाने वाले बिजली कम खर्च करते है, तो उन की बिजली की दर अधिक है। जो आदमी 15 यूनिट तक बिजली खर्च करता है उसकी दर कहीं 45 और कहीं 35 नया पैसा है, जो आदमी मकान को ठंडा करता है, पानी को गर्म करता है, बिजली से बर्तन साफ करता है और बिजली से खाना पकाता है उस की दर उस के लिये 8 या 9 पैसा फी यूनिट है और कहा जाता है कि चूंकि बिजली देहातों को भेज दी गयी है इसलिये स्टेट इलैक्ट्रिसिटी बोर्ड्स अपना खर्चा पूरा नही कर सकते चूंकि कहने वाले वही लोग हैं जिन के हाथ में अख्तियार है, उन्हीं के हाथ में भाषा है, कायदा भी। इस के अलावा स्टेट इलक्ट्रिसिटी बोर्ड की तरफ से भी वही लोग बोलते हैं। मुझे याद है पंजाब में जब सिंचाई व बिजली विभाग मेरे पास था तो एक बार प्रश्न उठा और उस वक्त मैंने देखा कि जो भाई 40 यूनिट से ज्यादा बिजली इस्तेमाल करते थे उन को बिजली 6 नया पैसा के हिसाब से दी जाती थी।

जो 15 यूनिट तक इस्तेमाल करते थे उनके लिए 34 पैसे की दर थी। हमारे प्रदेश के अन्दर यह सवाल पैदा हुआ कि आमदनी बढ़ाई जाए। उस समय के हमारे मुख्य मंत्री सरदार प्रताप सिंह